

†[ENHANCEMENT OF RENT OF SHOPS IN NORTH AND SOUTH AVENUES

*484. SHRI D. THENGARI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that rent of the shops situated in North Avenue and South Avenue, New Delhi has been enhanced considerably;

(b) if so, since when the rent has been enhanced; and

(c) what are the reasons for enhancing the rent of the shops of this particular area?]

निर्माण, आवास और पूति मंत्रा (श्री जगन्नाथ राव) : (क) और (ग) : नार्थ तथा साउथ एवेन्यू में दुकानों के किराये, सरकारी विक्रय केन्द्रों बाजारों की दुकानों के किरायों को बाजार दर पर नियत करने की सामान्य नीति के अनुसार, बदले गये हैं ।

(ख) किराये की नयी दरें वर्तमान आवाटियों पर प्रत्येक को दिये गये २ महीने के स्पष्ट नोटिस समाप्त हो जाने पर लागू होंगी तथा नये आवाटियों पर २ फरवरी १९६७ के बाद आवाटन की तारीख से ।

†[THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) and (c) The rents of shops in North and South Avenues have been revised in accordance with the general policy of fixing rents at the market rates for shops in Government owned shopping centres/markets.

(b) The new rates of rents would apply to the existing allottees on the expiry of a clear notice of 2 months given to them individually and to the new allottees after 2nd February, 1967, from the date of allotment.]

OPENING OF SCHOOLS FOR TRIBALS IN MADHYA PRADESH

*485. SHRI NAND KISHORE BHATT: Will the Minister of SOCIAL WELFARE be pleased to refer to the

answer given to Starred Question No. 442 in the Rajya Sabha on the 30th November, 1966 and state:

(a) whether any decision has since been taken by Government on the proposal of the Government of Madhya Pradesh for opening schools in the Tribal Areas out of the provisions made in the State Tribal Development Block Budget; and

(b) if so, what are the details of the decisions so taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) Yes, Sir.

(b) It will not be possible to accommodate the State Government's proposal during the current year for paucity of funds.

OUT-OF-TURN ALLOTMENT OF RESIDENTIAL ACCOMMODATION

*486. SHRI BHUPINDER SINGH: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether the system of out-of-turn allotment of residential accommodation to Government employees in Delhi/New Delhi has been re-started;

(b) if so, the rules governing such allotments; and

(c) the number of houses allotted out-of-turn since the new Government have taken over charge after the last General Election; and the officers to whom they have been allotted?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) and (b) Out-of-turn allotment of accommodation to government officers is covered by S. R. 317-B-9 of the Allotment Rules contained in the Ministry of Works, Housing and Rehabilitation notification dated 6th May, 1963 is still in force and is made in very deserving medical cases.